GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:407 ANSWERED ON:14.03.2012 MONITORING OF NETWORKING SITES Choudhary Shri Bhudeo;Tagore Shri Manicka

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has requested all the State Governments to monitor social networking sites which host objectionable/obscene materials particularly that induces children to sexually explicit acts or crimes;
- (b) if so, the details thereof and the reaction of the State Governments thereto; and
- (c) the other measures taken by the Government for preventing such contents on internet and also to mom`tor the activities of cyber cafes in the country?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

- (a): No, Sir.
- (b): Does not arise.
- (c): Government has notified Information Technology (Intermediaries guidelines) Rules, 2011 under Section 79 of the Information Technology Act, 2000. These rules provide for the intermediaries which includes social networking sites to observe due diligence and safeguards for prevention of hosting of obscene, blasphemous, pornographic, paedophilic, defamatory etc. material on their website. Further, sections 67, 67A and 67B of the Information Technology Act, 2000 provides stringent punishment and fine for publishing or transmitting obscene material in electronic form as well as for publishing or transmitting material containing sexually explicit act, or depicting children engaged in sexually explicit act.

Government has also notified Information Technology (Guidelines for cyber cafe) Rules, 2011 under Section 79 of the Information Technology Act, 2000. The Rules prescribe the general guidelines and security measures to be observed by the cyber cafe. Rule 7 of the said rules provide for supervision of cyber cafe for the compliance of these guidelines.